

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1665**

**TO BE ANSWERED ON THE 21ST DECEMBER, 2022/ AGRAHAYANA 30, 1944
(SAKA)**

PRISON REFORMS

1665 SHRI NIRANJAN BISHI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount of funds allocated and sanctioned by Ministry to state prison authorities during last five years;

(b) the details of expenditure on efforts made towards a speedy adoption of Model Jail Manual (2016) especially on measures outlined in education of prisoners (chapter XIII), vocational training (chapter XIV) and welfare (chapter XV);

(c) the funds allocated and sanctioned by prison authorities towards taluka jails and district jails during last five years, State-wise;

(d) whether Ministry has considered increasing budget allocation towards prison authorities to expand prison capacity in light of overcrowding of prison institutions; and

(e) if so, details thereof and if not, reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) & (b): Details of funds released by the Ministry of Home Affairs (MHA) to the States and Union Territories (UTs) for strengthening the 'e-prisons' portal, intended for prison computerisation; and in connection with 'modernisation of prisons' for enhancing the security infrastructure in prisons, etc. during the last five years is as follows:

Financial Year (FY)	Funds Released (Figures is crore)
2017-18	32.49
2018-19	33.00
2019-20	34.00
2020-21	0
2021-22	50.00

MHA had forwarded a Model Prison Manual, 2016 to all States and UTs in the year 2016 for adoption in their respective jurisdictions. MHA has been continuously engaging with the State Governments and UT Administrations emphasizing the significance of the Model Manual and has advised them to adopt the same and make use of the guidance provided in it for efficient prison administration.

(c): National Crime Records Bureau (NCRB) compiles prison statistics reported to it by the States and Union Territories (UTs) and publishes the same in its annual publication "Prison Statistics India". This information is not maintained by NCRB.

(d) & (e): Prisons/'persons detained therein' is a "State List" subject under List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisoners is primarily the responsibility of respective State Governments, who are competent to enhance the budget allocation towards prisons as per local need and requirements.
